

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1363**

**TO BE ANSWERED ON THE 11TH FEBRUARY, 2025/ MAGHA 22, 1946
(SAKA)**

CRIMES AGAINST SC/ST

1363. SHRI S JAGATHRATCHAKAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the increase in the crimes committed against Scheduled Castes (SCs)/Scheduled Tribes (STs) in the country as per National Crime Records Bureau;

(b) if so, the details of the crimes committed against SC/ST during the last three years, yearwise and State-wise;

(c) whether the Government maintains separate data on crimes committed against women from SC/ST communities and if so, details thereof during the last three years, if not, the reasons therefor; and

(d) the details of the steps/initiatives taken to prevent crimes committed against the SCs/STs and rehabilitate them?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". The latest published report pertains to the year 2022. The State/UT wise details of number of cases registered under crime against Scheduled Castes (SCs) and Scheduled Tribes (STs) during years 2020-2022 are at Annexure-I. The State/UT wise

details of number of cases registered under crime against Scheduled Castes (SCs) women and Scheduled Tribes (STs) women during years 2020-2022 are at Annexure-II and Annexure III respectively.

Increased awareness amongst the masses about their rights & laws enacted by the Government to protect their basic human rights and dignity, increased accessibility to police and accountability, training and sensitization of police officials, addition of new offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act(PoA), 1989 vide the amendment of 2015, have led to better reporting of crimes against Scheduled Castes and Scheduled Tribes.

(d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including Scheduled Castes (SCs) & Scheduled Tribes (STs), rehabilitation and payment of compensation to victims rests with the respective State Governments/UT Administrations, who are competent to deal with such offences under the extant provisions of laws. However, the Government of India is committed to ensure protection of members of Scheduled Castes & Scheduled Tribes throughout the country and supports & supplements the efforts of the State Governments to effectively tackle crime against SCs and STs. Major steps taken by the Government of India in this regard are as follows :-

To make the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act has been amended in the year 2015. The amendment includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the POA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences. Further, Section 18 of the POA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 and enforced with effect from 20.08.2018. Conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.

Further, a National Helpline against Atrocities (NHAA), having toll free number 14566 has been established to facilitate the members of Scheduled Castes and Scheduled Tribes with the objective of their grievance redressal and to generate awareness about the provisions and processes under the Law. A collaboration has also been made with the

National Legal Services Authority (NALSA), India for awareness generation of these Acts, Rules and centrally sponsored scheme in force for implementation of these Acts.

In addition, Ministry of Home Affairs has been advising the State Governments/ UT Administrations from time to time to give focused attention to effective administration of the criminal justice system with emphasis on prevention and control of crimes against Scheduled Castes and Scheduled Tribes and to implement the provisions of the POA Act and Rules in letter and spirit. These advisories are available at the website of this Ministry www.mha.gov.in.

Ministry of Home Affairs has also advised the States and UTs to identify the Atrocity-prone areas for taking preventive measures to save life and property of the members of the SC and ST communities and post adequate number of police personnel, fully equipped with policing infrastructure in the Police Stations in such vulnerable areas.

Further, Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989.

Further, the Department of Social Justice and Empowerment, Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the effective implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {POA} Act 1989, under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of these Acts, which includes :

- (i) Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection cell and Special Police Stations.**
- (ii) Setting up and functioning of exclusive Special Courts.**
- (iii) Relief and Rehabilitation of atrocity victims.**
- (iv) Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Caste.**
- (v) Awareness generation.**

State/UT-wise Cases Registered under Crime against SCs & STs during 2020 to 2022

S. No.	State/UT	SCs			STs		
		2020	2021	2022	2020	2021	2022
1	Andhra Pradesh	1950	2014	2315	320	361	396
2	Arunachal Pradesh	0	0	0	0	1	0
3	Assam	28	15	14	10	16	9
4	Bihar	7368	5842	6509	94	103	146
5	Chhattisgarh	316	330	323	502	506	516
6	Goa	2	4	8	2	5	1
7	Gujarat	1326	1201	1279	291	341	330
8	Haryana	1210	1628	1633	0	0	0
9	Himachal Pradesh	251	244	210	3	7	4
10	Jharkhand	666	546	674	347	250	283
11	Karnataka	1398	1673	1977	293	361	438
12	Kerala	846	948	1050	130	133	172
13	Madhya Pradesh	6899	7214	7733	2401	2627	2979
14	Maharashtra	2569	2503	2743	663	628	742
15	Manipur	0	0	0	2	0	1
16	Meghalaya	0	0	0	0	0	0
17	Mizoram	0	0	5	0	0	29
18	Nagaland	0	0	0	0	0	0
19	Odisha	2046	2327	2902	624	676	773
20	Punjab	165	200	162	4	0	0
21	Rajasthan	7017	7524	8752	1878	2121	2521
22	Sikkim	0	2	3	0	1	4
23	Tamil Nadu	1274	1377	1761	23	39	67
24	Telangana	1959	1772	1787	573	512	545
25	Tripura	2	3	2	2	0	3
26	Uttar Pradesh	12714	13146	15368	3	4	5
27	Uttarakhand	87	123	114	13	6	1
28	West Bengal	109	108	104	90	92	90
	TOTAL STATE(S)	50202	50744	57428	8268	8790	10055
29	A&N Islands	0	0	0	2	3	3
30	Chandigarh	3	0	4	0	0	0
31	D&N Haveli and Daman & Diu	1	0	0	0	3	5
32	Delhi	69	136	130	1	5	0
33	Jammu & Kashmir	7	13	11	0	1	1
34	Ladakh	0	0	0	0	0	0
35	Lakshadweep	0	0	0	1	0	0
36	Puducherry	9	7	9	0	0	0
	TOTAL UT(S)	89	156	154	4	12	9
	TOTAL (ALL INDIA)	50291	50900	57582	8272	8802	10064

Source: Crime in India

State/UT-wise Cases Registered under Crime against SCs Women during 2020 to 2022

SL	State/UT	2020				2021				2022			
		Assault on Women with Intent to Outrage her Modesty	Insult to the Modesty of Women	Rape	Attempt to Commit Rape	Assault on Women with Intent to Outrage her Modesty	Insult to the Modesty of Women	Rape	Attempt to Commit Rape	Assault on Women with Intent to Outrage her Modesty	Insult to the Modesty of Women	Rape	Attempt to Commit Rape
1	Andhra Pradesh	192	78	110	7	208	83	135	4	245	113	144	6
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	1	0	0	0	0	0	0	0	0	0
4	Bihar	13	0	30	1	2	0	117	0	30	0	161	1
5	Chhattisgarh	42	4	113	0	45	0	103	0	49	2	122	0
6	Goa	0	0	0	0	0	0	0	0	0	2	0	0
7	Gujarat	69	0	116	0	59	0	120	0	53	0	129	0
8	Haryana	174	9	195	9	270	20	234	9	253	18	245	8
9	Himachal Pradesh	3	1	14	0	3	0	13	0	6	0	8	0
10	Jharkhand	44	1	31	0	42	1	16	2	28	0	12	8
11	Karnataka	184	1	124	0	204	3	190	1	283	3	204	0
12	Kerala	140	16	140	3	166	6	209	0	252	8	192	3
13	Madhya Pradesh	699	4	509	0	634	3	564	2	613	10	589	0
14	Maharashtra	460	5	351	0	455	8	395	0	488	12	462	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	1	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	103	1	182	1	126	1	225	0	7	0	192	0
20	Punjab	11	1	24	0	20	1	20	2	14	0	12	0
21	Rajasthan	566	5	476	57	616	2	566	67	676	11	658	70
22	Sikkim	0	0	0	0	0	0	1	0	0	0	0	0
23	Tamil Nadu	40	0	116	3	34	0	123	2	92	0	166	0
24	Telangana	88	13	225	2	98	21	256	1	112	41	277	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	534	0	604	6	752	0	559	9	939	0	646	4
27	Uttarakhand	0	1	5	1	3	0	18	0	1	1	17	4
28	West Bengal	5	0	2	0	5	1	2	1	2	0	0	0
	TOTAL STATE(S)	3367	140	3368	90	3742	150	3866	100	4143	221	4237	104
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	1	0	0	0	0	0	0	0	0	0
32	Delhi	5	4	3	0	22	7	4	0	17	5	3	0
33	Jammu & Kashmir	1	0	0	0	0	0	0	0	0	0	1	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	6	4	4	0	22	7	4	0	17	5	4	0
	TOTAL (ALL INDIA)	3373	144	3372	90	3764	157	3870	100	4160	226	4241	104

Source: Crime in India

State/UT-wise Cases Registered under Crime against STs Women during 2020 to 2022

SL	State/UT	2020				2021				2022			
		Assault on Women with Intent to Outrage her Modesty	Insult to the Modesty of Women	Rape	Attempt to Commit Rape	Assault on Women with Intent to Outrage her Modesty	Insult to the Modesty of Women	Rape	Attempt to Commit Rape	Assault on Women with Intent to Outrage her Modesty	Insult to the Modesty of Women	Rape	Attempt to Commit Rape
1	Andhra Pradesh	43	10	27	0	45	13	34	8	50	30	29	1
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	2	0	0	0	0	0	0	0	0	0	1	0
4	Bihar	0	0	0	0	0	0	3	1	3	0	1	0
5	Chhattisgarh	58	5	195	1	46	1	208	0	70	2	212	1
6	Goa	1	0	0	0	0	1	1	0	0	0	1	0
7	Gujarat	28	0	48	0	19	0	76	0	17	1	58	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	2	0	0	0	0	0	0	0
10	Jharkhand	13	1	16	0	7	1	11	0	9	0	9	0
11	Karnataka	39	0	29	0	42	1	48	0	92	2	51	1
12	Kerala	22	1	20	0	31	3	32	0	36	2	43	1
13	Madhya Pradesh	297	1	339	1	308	2	376	0	314	2	359	0
14	Maharashtra	173	0	129	0	182	1	145	0	163	3	176	0
15	Manipur	1	0	0	0	0	0	0	0	0	0	1	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	7	0	5	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	30	0	114	4	16	0	122	0	10	0	131	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	134	1	119	10	135	0	149	12	198	2	163	9
22	Sikkim	0	0	0	0	0	0	1	0	1	0	0	0
23	Tamil Nadu	1	0	3	0	2	0	6	0	7	0	14	0
24	Telangana	40	3	84	3	39	5	103	1	40	20	86	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	0	0	1	0	0	0	1	0	0	0	0	0
27	Uttarakhand	0	0	8	0	0	0	2	0	0	0	1	0
28	West Bengal	1	2	4	6	7	1	5	3	4	0	6	3
	TOTAL STATE(S)	883	24	1136	25	881	29	1323	25	1021	64	1347	16
29	A&N Islands	1	0	1	0	0	0	1	0	1	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	0	0	0	0	0	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	1	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	2	0	1	0	0	0	1	0	1	0	0	0
	TOTAL (ALL INDIA)	885	24	1137	25	881	29	1324	25	1022	64	1347	16

Source: Crime in India
